

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH - COURT NO. 02

Service Tax Appeal No. 89355 of 2018

(Arising out of Order-in-Appeal No. IM/CGST A-I/MUM/157/18-19 dated 09/07/2018 passed by Commissioner of Central Tax Appeals-I, Mumbai)

Pest Control M Walshe

.....Appellant

503 Embassy Center
Nariman Point Mumbai- - 400 021.

VERSUS

Commissioner of Customs

.....Respondent

GST, Mumbai South

13th Floor Air India Building, Nariman Point,
Mumbai – 400 021.

Appearance:

Ms. Puloma Dalal, C.A. for the Appellant

Shri Dharmender Singh, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85064/2020

Date of Hearing : 21.01.2020

Date of Decision:21.01.2020

Per: S.K. MOHANTY

The learned Chartered Accountant appearing for the appellant submitted the letter dated 18.01.2020, stating that the appellant has already opted for the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and accordingly wants to withdraw the appeal. Prayer made by the appellant is considered. Accordingly, the appeal is dismissed as withdrawn.

(Dictated and pronounced in the open court)

**(S.K. Mohanty)
Member (Judicial)**

